

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 20
TO BE ANSWERED ON 17.07.2017**

WELFARE OF MIGRANT LABOURERS

†20. SHRI KIRTI AZAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to provide the benefits of social welfare schemes including foodgrains to the migrant labourers of the country under PDS through technology and if so, the details thereof;**
- (b) whether the Government proposes to provide relief to the labourers migrated due to the anti-naxal operations launched by the security forces;**
- (c) if so, the details thereof; and**
- (d) if not, the measures being contemplated to be/have been put in place for the welfare of the migrant labourers?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): There is no separate scheme for providing subsidized foodgrain under PDS for migrant labourers. Foodgrain is provided to State/UTs under NFSA as per the criteria and eligibility fixed individually in respect of each State. However, any State/UT can approach this Department for additional allocation of foodgrain for the said purpose and Department of Food can provide additional allocations subject to the condition that the allocation will be made at the economic cost, subject to availability of foodgrain in the central pool.

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(b) to (d): The Government has been implementing various flagship development schemes/programmes for providing basic infrastructure in LWE affected districts. These schemes are being implemented by different Ministries/Departments in coordination/consultation of the States concerned. After accepting the recommendations of the 14th Finance Commission the share in the net proceeds to Union taxes has been enhanced from 32% to 42% by the Central Government. Consequently some schemes being run in LWE affected States have been de-linked from Central assistance and transferred to the States giving them sufficient flexibility to conceive and implement schemes/programme suited to their local needs and aspirations, including requirements to bridge the developmental deficit gaps in backward regions within the States.
